

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.192/MP/2016

Subject : Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 and under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by WRLDC/WRPC in respect of the petitioner's 1320 MW(2X660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.

Petitioner : Jaiprakash Power Venture Limited (JPVL)

Respondents : Western Regional Load Despatch Centre (WRLDC) and others

Corrigendum to ROP dated 18.5.2017

In the Record of Proceedings for the hearing dated 18.5.2017, 'Para 4' shall be corrected and read as "The Commission directed WRLDC to put in place the methodology proposed by it to facilitate certification of DC of the generating station to RPC with effect from 1.6.2017."

2. In 'Para 5' of the ROP dated 18.5.2017, the words "Chief (Engg.) SLDC, Madhya Pradesh" shall be read as "Chief Engineer (SLDC), Madhya Pradesh."
3. All other terms remain unchanged.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**